Item No.8

# Central Administrative Tribunal Jammu Bench, Jammu



T.A. No. 6815/2020 (S.W.P. No.1793/2013)

Friday, this the 23<sup>rd</sup> day of April, 2021

(Through Video Conferencing)

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Muzaffar Ahmad Bhat, age 45 years s/o Mohammad Khalil Bhat, R/o Batmallo Srinagar, Kashmir

..Applicant

(Nemo for applicant)

#### **VERSUS**

- 1. State of J&K through Commissioner-cum-Secretary to Rural Development Department, Govt. of J & K, Civil Secretariat, Kashmir, Srinagar
- 2. Director Rural Development Kashmir, Srinagar Kashmir
- 3. Block Development Officer, Head Quarter Srinagar Kashmir
- 4. Section Officer (DRDK) Srinagar Kashmir

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

## **ORDER (ORAL)**

### Mr. Justice L. Narasimha Reddy:



The applicant was appointed as Photographer in the Directorate of Rural Development in Kashmir (DRDK) in the year 1997. In the year 1998, he was diverted to Administrative Wing and was required to work as Junior Assistant. Ever since then, he has been making the efforts to get the duties of Photographer back. Through an order dated 13.09.2013, he was posted as Incharge Photographer to attend the Personal Section of DRDK. The applicant felt aggrieved by that and filed SWP No.1793/2013 before the Hon'ble High Court of Jammu & Kashmir. He also prayed for non-relieving him from earlier duties.

- 2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as TA No.6815/2020.
- 3. Today, there is no representation for the applicant and we heard Mr. Rajesh Thappa, learned Deputy Advocate General; and perused the record.
- 4. The effort of the applicant is to get the duties of Photographer in the Administrative Wing restored. Mr. Rajesh Thappa, learned Deputy Advocate General submits that through

an order dated 19.05.2016, the duties of the applicant as Photographer in the Ministry were restored.

5. With this, the grievance of the applicant stands redressed.

The T.A. is accordingly closed as having become infructuous.



There shall be no order as to costs.

( Aradhana Johri ) Member (A) ( Justice L. Narasimha Reddy ) Chairman

**April 23, 2021** /sunil/rk/sd/